

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

CP(IB)-1529(MB)/2018

CORAM:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 16.07.2018

NAME OF THE PARTIES:

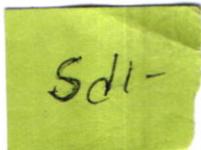
KRYFS Power Components Ltd.
v/s.
Aditya Vidyut Appliances Ltd.

INSOLVENCY & BANKRUPTCY CODE 2016.

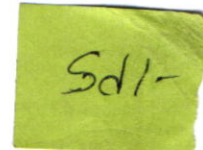
ORDER

For the Corporate Debtor not being present and the Petitioner's Counsel having not filed an affidavit reflecting proof of service on the Corporate Debtor, the Petitioner is hereby directed to file proof of service on the next date of hearing, in the event service has not been effected before this date of hearing, the Petitioner is further directed to serve notice upon him within one week hereof enabling the Corporate Debtor to be present on the next date of hearing.

List this matter on 31.07.2018.



RAVIKUMAR DURAISAMY
Member (Technical)



B.S.V. PRAKASH KUMAR
Member (Judicial)